

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No.214 of 2015 and
Appeal No.215 of 2015 & IA Nos.355 of 2015 and 112 of 2016**

Dated: 30th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

Appeal No.214 of 2015

West Bengal State Electricity Transmission Co. Ltd. ...Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Srivastava

Counsel for the Respondent(s) : Mr. Pratik Dhar Sr. Adv.,
Mr. C. K. Rai and Mr. Paramhans

**Appeal No.215 of 2015 &
IA Nos.355 of 2015 and 112 of 2016**

West Bengal State Electricity Distribution Co. Ltd. ...Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Srivastava

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.,
Mr.C.K.Rai
Mr. Paramhans

Mr. Subhas Chandra
Bandhopadhyay in (IA No.112/2016)

ORDER**IA. No.212 of 2016 in
Appeal No. 215 of 2015
*(Appl. for intervention)***

This is an application for intervention of “**All Bengal Electricity Consumers’ Association**” as a party respondent.

We have heard learned counsel for the parties.

For the reasons stated in the application, the application is allowed. Learned counsel for the appellant is directed to file amended memo of parties within a week.

Appeal Nos.214 & 215 of 2015

Learned counsel for the Respondent in Appeal No. 215 of 2015 seeks three weeks time to file reply. He may file the same on or before 21.09.2016 after serving copy on the other side. Thereafter, rejoinder in Appeal Nos. 214 & 215 of 2015 may be filed on or before 14.10.2016 after serving copy on the other side.

List these matters on **15.11.2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson